

PART-II**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 17th August, 2020

No. Leg. 21/2020.—The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 16th August, 2020, is hereby published for general information:-

HARYANA ORDINANCE NO. 5 OF 2020**THE HARYANA FIRE SERVICE (AMENDMENT) ORDINANCE, 2020**

AN

ORDINANCE

further to amend the Haryana Fire Service Act, 2009.

Promulgated by the Governor of Haryana in the Seventy-first Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Fire Service (Amendment) Ordinance, 2020. Short title.
2. For sub-section (1) of section 15 of the Haryana Fire Service Act, 2009, the following sub-section shall be substituted, namely:- Amendment of section 15 of Haryana Act 12 of 2009.

“(1) Any person proposing to construct a building to be used for any purpose other than residential purpose or a residential building of more than 16.5 mtrs. in height proposed on residential plot or proposed for other residential purposes of more than 15 mtrs. in height, such as group housing, multi-storeyed flats, walk-up apartments, etc., before the commencement of the construction, shall apply for the approval of Fire Fighting Scheme conforming to National Building Code of India, the Disaster Management Act, 2005 (Central Act 53 of 2005), the Factories Act, 1948 (Central Act 63 of 1948) and the Punjab Factory Rules, 1952, and issue of no objection certificate on such form, along with such fee, as may be prescribed.”.

CHANDIGARH:
The 16th August, 2020.

SATYADEO NARAIN ARYA,
GOVERNOR OF HARYANA.

ARADHANA SAWHNEY,
SPECIAL SECRETARY TO GOVERNMENT,
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.